

हैं, लेकिन वे बहुत खर्चीले हैं। लगभग 6 करोड़ रुपये खर्च होंगे।

सरकार से मेरा आग्रह है कि इस आदिवासी क्षेत्र को विनाश से बचाने के लिए एक उच्चस्तरीय समिति गठित करे जो एक निश्चित अवधि में जांच करके अपना प्रतिवेदन प्रस्तुत करे और चाहे जितना भी खर्च हो, लोगों की सुरक्षा के लिए खर्च करें।

(vii) Need For Declaring Gorakhpur-Sunaula And Gorakhpur-Thuthi Barra Roads National Highways.

श्री आशफाक हुसैन (महाराजगंज) : उपाध्यक्ष महोदय, किसी क्षेत्र के विकास के लिए उस क्षेत्र की सड़कों और यातायात साधनों का विकास बहुत आवश्यक है। गोरखपुर जिले के तराई क्षेत्र में पक्की सड़कों का अभाव भी इस क्षेत्र के पिछड़ेपन का एक प्रमुख कारण है। गोरखपुर सुनौली और गोरखपुर ठूठी बार्सी मार्ग इसी क्षेत्र के प्रमुख राज्य मार्ग हैं लेकिन इनके रख-रखाव और मरम्मत पर सरकार का विशेष ध्यान नहीं। हालांकि ये दोनों सड़कें नेपाल की सरहद तक जाती हैं और गोरखपुर सुनौली सड़क तो उस अन्तर्राष्ट्रीय मार्ग का एक भाग है जो मैरवा पोडरू होते हुए काठमांडू और उससे आगे चीन की सरहद तक चली जाती है लेकिन इस सड़क पर मनीराम पीपीगंज के बीच रोहित नदी पर पुल खारनाक घोषित किया जा चुका है और उस पर से भारी वाहन भार के साथ चलना मना है। यही नहीं यह सड़क इतनी कम चौड़ी है कि दो भारी वाहन या यात्री बस एक साथ नहीं गुजर सकते। पर्यटन की दृष्टि से भी इस सड़क का अपना महत्व है। यह सड़क नेपाल से भारत के यातायात का सबसे महत्वपूर्ण रास्ता है इसलिए इस सड़क का

एक प्रमुख राष्ट्रीय राज्य मार्ग के तौर पर पूरा विकास होना चाहिए। इस सड़क को चौड़ा किया जाना और पुलों की आवश्यक मरम्मत के साथ-साथ सड़क के बराबर रख-रखाव की जरूरत है। इसी सड़क से अड्डा बाजार होते हुए बनरसिहा तक के देवदह में महात्मा बुद्ध की माता का पैतृक निवास था और इसी मार्ग से लुम्बिनी और कपिलवस्तु (मौजुदा विपरलवा) उनका आना-जाना होता था। इस मार्ग को पक्का करना और नाले पर पुल बनाना इस दृष्टि से भी आवश्यक है कि यहां पर्यटक और तीर्थ यात्री पहुंच सकें।

मैं केन्द्र सरकार से इस सदन द्वारा मांग करता हूँ कि हर दृष्टि से महत्वपूर्ण इन सड़कों को राष्ट्रीय राज्य मार्ग घोषित किया जाए और इसके लिए समुचित धन की व्यवस्था की जाए।

SHRI K. MAYATHEVAR (Dindigul) : I want to submit that under rule 377 we are permitted to make a special mention before this House on a matter of urgent public importance. I submit that on this matter you decide, it and give direction to your office also. At least let them amend it. There is a limitation for your office.

MR. DEPUTY-SPEAKER : I have gone through the matter that you have given.

SHRI K. MAYATHEVAR : Hear me. Listen to me.

MR. DEPUTY-SPEAKER : Please hear me. Listen to me also.

SHRI K. MAYATHEVAR : \*Please hear me.

MR. DEPUTY-SPEAKER : Why do you use all unnecessary words ?

[Mr. Deputy Speaker]

please listen to me. You please listen to me, something you have given in writing to be raised under rule 377. If any word or phrase or expression...

SHRI K. MAYATHEVAR : Is there anything derogatory or defamatory or unparliamentary or character-assassination ? No such thing is there. I want a direction from this Government to certain authorities to reopen certain college courses. Even that is cut out. What is the authority invested in them.

MR. DEPUTY-SPEAKER : Are you going to read it or not.

*(Interruptions)*

I am not going to allow a discussion. Mr. Mayathevar, are you reading it or not ?

MR. K. MAYATHEVAR : I will read it.

SHRI C. T. DHANDAPANI (Pollachi) : *rose*

MR. DEPUTY-SPEAKER : Mr. Dhandapani, you need not argue on his behalf.

SHRI C. T. DHANDAPANI : I know I am not entitled to speak.

MR. DEPUTY-SPEAKER : You please come and see me in my room. I am not permitting anybody to speak.

SHRI C. T. DHANDAPANI : On a point of order.

MR. DEPUTY-SPEAKER : No point of order.

SHRI C. T. DHANDAPANI : We do not want to hurt the feelings of officers, I also regret for that...

MR. DEPUTY-SPEAKER : You cannot speak about officers in the House. No. You will not speak about officers.

SHRI C. T. DHANDAPANI : What I am saying is...

MR. DEPUTY-SPEAKER : You do not speak about officers. If you want to say anything else, I will permit.

SHRI C. T. DHANDAPANI : Directions should be given to the Tamil Nadu Government. This is the phrase he has used. The term 'Tamil Nadu Government' has been deleted. I do not know what is wrong in having these words 'Tamil Nadu Government' ?...

*(Interruptions)*

MR. DEPUTY-SPEAKER : Please listen to me. Can we give instructions to the Tamil Nadu Government on this ? This is a State subject.

SHRI C. T. DHANDAPANI : How can you give directions to the universities when you cannot give directions to the Tamil Nadu Government ?

MR. DEPUTY-SPEAKER : The Central Government cannot issue a direction here ..

SHRI K. MAYATHEVAR : They can suggest, recommend, give their opinion.

MR. DEPUTY-SPEAKER : The Central Government cannot issue a direction to the State Government. It is beyond their Jurisdiction. The universities are under the control of the State Government. Please read what has been given. What they have deleted is right and perfect.

SHRI K. MAYATHEVAR : The entire object has been killed.

MR. DEPUTY-SPEAKER : You can raise under rule 377 anything concerning a Central subject, a subject under the power of the Central Government. You have raised a State subject. So it has been modified. It is all right.

SHRI K. MAYATHEVAR : Education is a Concurrent subject. It is not only under 'State'.

MR. DEPUTY-SPEAKER : Can the Central Government give instructions ?

SHRI K. MAYATHEVAR : You cannot give instructions or directions; I am aware of that. But you can give guidelines to the States. You can recommend....(Interruptions)

MR. DEPUTY-SPEAKER : It cannot be given. It will not be given by the Central Government. You please go through it. It has been so modified that it serves your purpose also. Please read it—'authorites concerned' . . .

SHRI K. MAYATHEVAR : Let them say which authority.

MR. DEPUTY-SPEAKER : Are you going to read it or not ?

SHRI K. MAYATHEVAR : Which authority ?

MR. DEPUTY-SPEAKER : You must read only the revised version. . .

SHRI K. MAYATHEVAR : I make the following statement under rule 377...

MR. DEPUTY-SPEAKER : Not your original statement.

SHRI K. MAYATHEVAR : I am legly on a sound point of order. This ha been typed and given now. Within five minutes another followed. (Interruptions) They have been given by the same office.

MR. DEPUTY-SPEAKER : You must keep up the decorum of the House.

SHRI K. MAYATHEVAR : Both have been served to me.

MR. DEPUTY-SPEAKER : You are a seasoned Parliamentarian. You should not behave like this.

SHRI NIREN GHOSH (Dumdum) : He is shouting too much. That is why the chair is objecting.

MR. DEPUTY-SPEAKER : I can shout more than he can. My shouting cannot be competed with by anybody in the House. Now you read it.

[viii] Need For Reopening All The Degree Courses In The Annamalai University (Tamil Nadu)

SHRI K. MAYATHEVAR (Dindigul) : Annamalai University in Tamil Nadu is one of the ancient Universities in the State and the country. Almost all the professional and degree courses were there in the Annamalai University and the said University was the abode of all kinds of mediocre students in giving liberal admission and for their future uplift. In the year 1981, all the degree courses were closed. Thereafter, no admission was made in B.A., B. Com., B. Sc. or any other degree courses. The total closure of all these degree courses is seriously and materially affecting the future educational welfare of all kinds of people in Tamil Nadu.

In the larger interest of the public and the future educational welfare of the present and future generation, all the degree courses *should be reopened* again.

I, therefore, call upon the hon. Prime Minister of India and the hon. Minister of Education in the Centre to issue suitable instructions to the authorities concerned to take speedy and favourable steps to reopen all the degree courses and to recommence all the admissions for the degree courses in the Annamalai University in Tamil Nadu and thus protect the educational interest of the present and the future generation of Tamilians.

MR. DEPUTY-SPEAKER : The approved version of what the hon.